

**MUMBAI BENCH
COURT – IV**

8. C.P. (IB)/412(MB)2021

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **07.03.2022**

Name of the Party: Xander Finance Private Limited
Vs.
Liz Traders and Agents Private Limited

Section 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The Court is convened through Video Conference.

1. Ms. Swati Khinvasara, Ld. Counsel for the Financial Creditor present. No representation on the part of the Corporate Debtor.
2. Ld. Counsel for the Financial Creditor submits that the matter against the same Corporate Debtor has already been admitted into CIRP by Court-III of this Tribunal in C.P. No. 2941/2019 vide order dated 25.02.2022.
3. In view of the admission against the same Corporate Debtor, this Petition is **dismissed as infructuous**. However, Petitioner is at liberty to approach the IRP with their claim as per law.

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/skd/

Sd/-
RAJESH SHARMA
Member (Technical)